

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-105  
IB - 2548/ND/2019

IN THE MATTER OF:

Manali Digi Commerce Pvt Ltd

....Applicant

Vs.

Trinitron Softech Pvt Ltd

....Respondent

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 15.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Anuj Bhandari

For the Respondent :

ORDER

Notice to the Corporate Debtor vide all modes including through the process of the Bench. Dasti. Notice be issued to the Corporate Debtor through its Directors. Affidavit of services be filed. In the meantime, Learned Counsel for the Petitioner is directed to place on record the tracking report of service of the Petition to the Corporate Debtor. Accordingly, put up on 07.11.2019

sd/-

(SUMITA PURKAYASTHA)  
MEMBER (T)

sd/-

(JUSTICE SHRI R.D. KHARE)  
MEMBER (J)